

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 119 – IA 777 of 2020
ITEM No. 120 – IA/747(AHM)2021
ITEM No. 121 – IA/828(AHM)2021
ITEM No. 122 – IA/8(AHM)2022
ITEM No. 123- IA/240(AHM)2022
ITEM No. 124.-IA 724(AHM)2022
In
CP(IB) 37 of 2017

Proceedings under Section 10 IBC

IN THE MATTER OF:

PSL Ltd
V/s
Edelweiss Assets Reconstruction Co Ltd & Ors

.....Applicant

.....Respondent

Order delivered on ..27/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurabh Soparkar, Sr. Advocate with Mr. Kanishk Khetan, Adv., Mr. Masoom K Shah, Adv., Mr. Anuj K Trivedi, Advocate
For the Edelweiss : Mr. Sandeep Singhi, Advocate with Ms. Anvi Majmudar, Advocate,
For the Liquidator :Mr. Rashesh Sanjanwala, Sr. Advocate

ORDER

IA/828(AHM)2021, IA/240(AHM)2022

Heard learned senior counsel for the Liquidator and learned senior counsel for the Successful Bidder in rejoinder.

The order is reserved. Both sides are directed to file written notes of submissions not more than five pages within seven days.

All remaining matters stand adjourned to 30.11.2022.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B GOSAVI
MEMBER (JUDICIAL)**